

The Minister of Defence (Shri Krishna Menon): This question does not arise from this.

Shri Jadhav: May I know how many candidates from these training centres have been taken up till now?

Sardar Majithia: As I said, Sir, these are run by the Ministry of Civil Aviation, and if that question is put to that Ministry they may be in a position to answer.

Shri Krishna Menon: Perhaps I could make it clearer. It is a misconception to think that a civil air pilot can take to Air Force very quickly. The system of training in the Air Force calls for different qualities, different kind of training. All the advantage we gain is about six months.

Shri Jaipal Singh: May I know whether any of the trainees from the Civil Aviation Department has been taken into the Indian Air Force? We do not want to know about the difference and so on. Has anyone from civil aviation been taken to the Indian Air Force?

Shri Krishna Menon: We have not got the figures. But the question as to what extent the two can be dovetailed is under examination.

Shri Punnoose: Is it a fact that about 60 to 70 trained people are now unemployed, and may I know whether this is planned unemployment?

Mr. Speaker: The hon. Minister has already said that the training is different and that they are examining this matter.

Shri Punnoose: Every year, there is a large amount given. I am told that Rs. 75,000 per pilot are necessary and every year they get the people trained.

Mr. Speaker: It is only in relation to the commercial pilots. The other is for the defence pilots. All that I can say is the hon. Minister has answered this question, saying that it requires a different kind of training and that they are examining the whole question,

as to how far these can be utilised. Hon. Members need not be in such a great hurry.

Shri Punnoose: The answer given was that these cases come under civil aviation. How is it put under Defence then?

Mr. Speaker: It has been asked and it has been answered.

WRITTEN ANSWERS TO QUESTIONS

Prohibition of Narcotics

***1570. Shri Bibhuti Mishra:** Will the Minister of Finance be pleased to state:

(a) whether the Government of India have issued instructions to various State Governments for prohibition of narcotics upto 31st January, 1960;

(b) if so, the details thereof; and

(c) when the narcotics are going to be prohibited in the whole country?

The Deputy Minister of Finance (Shri B. R. Bhagat): (a) and (b). No, Sir.

(c) Charas as well as non-medical consumption of opium have already been prohibited in the whole country. Many of the States have already prohibited the non-medical consumption of ganja and bhang also; the remaining States are likely to introduce the prohibition of such drugs as soon as possible.

Nutritive Value of Vanaspati

***1575. Shri Jhulan Sinha:** Will the Minister of Scientific Research and Cultural Affairs be pleased to lay a statement showing:

(a) whether it is a fact that a publication entitled "Investigations on the Nutritive Value of Vanaspati" was published under the auspices of the Council of Scientific and Industrial Research, New Delhi in 1952;

(b) how many copies thereof were published and how many have been sold out or other-wise disposed of;

(c) the total expenditure incurred on this publication and the net gain or loss out of it;

(d) whether the Vanaspati Manufacturers had or have had anything to do with this publication; and

(e) whether researches on the problem have been pursued since 1952 and published?

The Minister of Scientific Research and Cultural Affairs (Shri Humayun Kabir): (a) Yes, Sir.

(b) 1,000 copies were published. 319 copies were sold and 334 were supplied gratis. 347 copies are held in stock.

(c) An amount of Rs. 3,100 was spent on printing 1,000 copies. The Council of Scientific and Industrial Research did not incur any loss.

(d) The Vanaspati Manufacturers Association placed at the disposal of the Council of Scientific and Industrial Research an unconditional grant for research on hydrogenated oils. The expenditure on the publication was met out of this grant.

(e) Yes, Sir.

Terminal Tax on Air Travel

***1579. Shri Harish Chandra Mathur:** Will the Minister of Finance be pleased to state:

(a) whether Government have considered any proposal to levy terminal tax on Air Travel; and

(b) if so what is Government's conclusion?

The Deputy Minister of Finance (Shrimati Tarkeshwari Sinha): (a) Yes, Sir.

(b) In view of the insignificant proportion the traffic by air bears to the volume of traffic by railway and after careful consideration of other relevant factors, the proposal has been dropped.

French Aid for Oil Exploration

***1581. Shri P. C. Borooah:** Will the Minister of Steel, Mines and Fuel be pleased to state:

(a) whether it is a fact that the President of the French Petroleum Institute visited the capital recently;

(b) whether any talks were held in regard to the French aid for oil exploration in the country; and

(c) if so, the results thereof?

The Minister of Mines and Oil (Shri K. D. Malaviya): (a) and (b). Yes, Sir.

(c) The proposals made by the French Institute of Petroleum are being examined.

Electric Crematorium in Delhi

***1585.** { Shri Ram Krishan Gupta:
Shri D. C. Sharma:
Shri Pangarkar:

Will the Minister of Home Affairs be pleased to refer to the reply given to Starred Question No. 118 on the 18th November, 1959 and state the progress since made in the construction of an electric crematorium in Delhi?

The Minister of Home Affairs (Shri G. B. Pant): In consultation with the Town Planning Commission, certain modifications have been made in the preliminary plans for the crematorium. These are being referred to the manufacturers of the plant in Switzerland for a final check-up. Preparation of detailed plans, designs and estimate is in hand and the work will be taken up after the rains and completed within a year.

Central Pool of Engineering Specialists

***1586.** { Shri Ajit Singh Sarhadi:
Shri Ram Krishan Gupta:
Shri D. C. Sharma:

Will the Minister of Home Affairs be pleased to refer to reply given to